

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 157/Chd/Hry/2017

Rajeev Goyal

...Petitioner.

Versus


Narv Consultants Pvt. Ltd. & Ors.

Respondents.

Present: Ms. Sudha Sachdev, FCS with
Mr. Rajeev Goyal, petitioner in person.

It is, *inter alia*, contended that the petitioner is a Director as well as the shareholder in the Respondent-Company. It is further contended that the respondent was not even allowing the petitioner to access the passwords or the premises of the Company and that no notice of the meetings is being served upon the petitioner. It is further submitted that copy of the petition has been sent to the respondents by Registered Post and copy of the Acknowledgement Dues have also been attached with the petition.

Notice of the petition to respondents for 19.07.2017. The petitioner is directed to send the notice along with copy of the petition and the complete Paper Book by Speed Post and file affidavit stating therein the compliances made along with the Track Report of the Post Office, at least three days before the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)

June 09, 2017


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